

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 1123/89. 198  
T.A. No.

DATE OF DECISION 26.10.1989.

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Shri Man Singh \_\_\_\_\_ Applicant (s)

Shri V.P. Sharma \_\_\_\_\_ Advocate for the Applicant (s)

Versus  
UOI & Ors. \_\_\_\_\_ Respondent (s)

Advocat for the Respondent (s)

CORAM :

The Hon'ble Mr. T.S. Oberoi, Member (J)

The Hon'ble Mr. P.C. Jain, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

Heard the learned counsel for the applicant, who states that the applicant has got the relief from the respondents and, therefore, he wishes to withdraw this application. The applicant is allowed to withdraw the application. The application is accordingly dismissed as withdrawn. Parties to bear their own costs.

(See 26/10/89)  
(P.C. Jain)  
Member (A)

(See 26/10/89)  
(T.S. Oberoi)  
Member (J)